Papers laid
on the Table

with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

[Placed in Library. See No. LT 5000/73].

- (iii) (a) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri-Poona, for the year 1971-72.
 - (b) Annual Report of the Hindustan Antibiotics Limited, Pimpri-Poona, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5001/73].

ANNUAL ACCITS, OF A P STATE ELECTRICITY BO ARD FOR 1971-72 AND ANNUAL FINANCIAL STATEMENT OF ORISSA STATE ELECTRICITY BOARD FOR 1973-74, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND PO-WER (SHRI BALGOVIND VERMA): I beg to lay on the Table—

- (1) (i) A copy of the Annual Accounts of the Andhra Pradesh State Electricity Board for the year 1971-72 together with the Audit report thereon, under sub-section (5) of section 69 of the Electricity (Supply) Act, 1948 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh.
 - &ii) A statement (Hindi and English versions) explaining reasons for laying the above document before Lok Sabha and for not laying the Hindi version thereof.

[Placed in library. See No. LT-5002/73].

(2) (i) A copy of the Annual Financial
Statement for the year 1973-74 and
Supplementary Financial Statement
for the year 1972-73 of the Orissa
State Electricity Board, under sub7-M418LSS/73

- section (3) of section 61 of the Electricity (Supply) Act, 1948 read with clause (c)(iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa.
- (#) A statement (Hindi and English versions) explaining reasons for laying the above document before Lok Sabha and for not laying the Hindi version thereof.

[Placed in Library See No. LT-5003/73].

12 ·301 hrs.

MATTERS UNDER RULE 377

(i) CASES OF FOOD POISONING IN BANDA DIS-TRICT

SHRI R.R. SHARMA (Banda): Sir, I want to bring to the notice of the House the following matter under Rule 377 of the Rules of Procedure:

"The reported death of six persons and five others hospitalised in District Banda in two separate cases of food poisoning, after they ahad allegedly taken bread of the rationed milo".

It has also been reported that three persons had also died in similar case of food poisoning near Gupta Godawari in Chitrakut. It is strange, Sir, that the Government have already given assurance to the effect in the House but failed to fulfil and save the valuable lives of the people.

अध्यक्ष महोदय, प्राम अलोना जिला बांदा के निवासी श्री मोहम्मदशाह, उस की पत्नी और लड़का राशन की दूकान से लाए हुए बाजरा की रोटी खा कर मर गए और उस के रिस्ते-दार मंगलशाह और उस की माँ चिंताजनक स्थिति में दिनौंक 5 मई को अस्पताल में भर्ती किए गए।

7-3-1973 को इसी सदन में माननीय इवि मंत्री ने एक झ्यानाकर्षण प्रस्ताव के उत्तर में यह आश्वासन दिया था....

अध्यक्ष महोदय: यह तो आप एक मिनट में तवज्जह दिला कर खत्म करें। श्री राम रतन शर्मा: मैं उस का एक्योरेंस बताना चहाता हूं कि उन्होंने क्या एक्योरेंस दिया था इस हाउस में । उन्होंने यह कहा था:—

"I can assure him that we are ta king necessary precautions and we have issued instructions that unless and until the milo is free from dhatura seeds it should not be issued to the consumers and for that purpose steps are being taken to clean it."

इसलिए, श्रीमन्, मैं उसका ध्यान इस तरफ आकर्षित करता हुं।

अध्यक्ष महोदय: It will be passed on to the Minister for a statement.

वह इसको देंख लें और बाद में बताएं कि क्या वात है। तो बहुत बुरी है। 6 आदमी मर गए है।

(ii) DISCUSSION ON PAY COMMISSION REPORT SHRI S.M. BANERJEE (Kanpur) ; Sir, with your permission, I would like to raise the following matter of public importance.

As you will be aware, the representatives of the Government employees met Shri B. D. Pande, Cabinet Secretary and demanded that the Pay Commission Report should be discussed with the representatives of the Government employees before it is implemented. The Cabinet Secretary has not given any assurance on behalf of the Government. The Government employees have made it clear that unless it is discussed before implementation, no useful purpose would be served. It am thankful to you for admitting a motion uner rule 189 for discussion of this subject. Sir, I have been trying to raise this issue since the Pay Commission Report was submitted on the 31st March, 1973. Now I am told that the Finance Minister is not prepared to discuss it because he is unable to commit himself to anything on behalf of the Government. So, I appeal to you on behalf of 43 lakhs of Government employees, including the employees of the three wings of army, navy and air force, to give us an opportunity to discuss the report. Let there be a discussion. Otherwise, we shall be failing in our duty to the Government servants. Even in that case, Sir, you should prevail upon the Finance Minister to say something on the floor of the House. If we wait for a discussion in the month of July or August it will be too late. We want the Report to be discussed in this session itself.

(iii) CONTINUANCE OF NATIONAL EMERGENCY

SHRI SAMAR GUHA (Contain) : Sir. I want to draw your attention to a report published in the newspapers day before yesterday that the Government want to continue the national emergency. It is a surprising news for the reason that the war with Pakistan was over more than a year and a half ago. Here let me quote the classic example of UK. When the World War was over, within a month the emergency was lifted and all emergency laws were struck down so that the nation could have their free and fair elections and all the national emergency laws were withdrawn. But in our country, I do not know what is the reason why the national emergency should continue. The Government has not come forward with any reason whatsoever. We had our elections under the national emergency.

Again under the 'MISA' which has been struck down by the Supreme Court, hundreds of detenus are being arrested without showing any reason whatsoever. They can be kept in jail without any trial for three years. Under the shadow of national emergency, the Government are not only usurping the authority of Parliament, not only the democratic rights of the people, but they are also keeping a climate of some amount of terror in the minds of the people ...

MR. SPEAKER: It is not going to be a speech.

SHRI SAMAR GUHA: Sir, through you, I want to draw the attention of the Government to it and I want to know the reasons why they are continuing the national emergency. They owe it to the country, and to the people and to this august House to show reasons why they are continuing the national emergency and why they are taking a decision that the national emergency should continue. If they do not give reasons for it, they will be almost flouting the fundamentals of democracy by not coming forward before the Parliament as to why the national emergency should be continued.